

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 484/MP/2024**

Subject : Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003, read with Regulation 65(1) of the CERC (Conduct of Business) Regulations, 2023.

Petitioner : Power & Electricity Department, Mizoram

Respondent : NEEPCO

Date of Hearing : **28.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Basava Prabhu Patil, Senior Advocate, PEDM  
Shri Alabhya Dhamija, Advocate, PEDM  
Shri Akash Lamba, Advocate, PEDM  
Shri Harsh Vardhan, Advocate, PEDM  
Ms. Poorva Saigal, Advocate, NEEPCO  
Ms. Pallavi Saigal, Advocate, NEEPCO  
Ms. Reeha Singh, Advocate, NEEPCO  
Ms. Tanya Singh, Advocate, NEEPCO  
Shri Ripunjoy Bhuyan, Advocate, NEEPCO

**Record of Proceedings**

During the hearing, the learned Senior counsel for the Petitioner submitted that the instalment payment for the month of January 2025 had been made to the Respondent in terms of the directions of the Commission. He also submitted that since the issues regarding the impugned invoice are pending consideration of the MOP GOI, the Commission may adjourn the hearing and, thereafter, list the petition for final arguments after three weeks.

2. The learned counsel for the Respondent, while confirming the payment made by the Petitioner for the month of January 2025, requested a direction on the Petitioner to make further instalment payments within the trigger date of 15.2.2025. To this, the learned Senior counsel requested that the Commission shall continue with the interim order of 'no coercive action against the Petitioner' on making such payments.
3. The Commission, after hearing the parties, directed as under:
  - (a) The Petitioner is directed to make payments of the instalment amounts due for the months of February and March 2025 (as per the invoice raised by the Respondent NEEPCO) within the trigger dates. On payment of the amounts as aforesaid, no coercive action shall be taken against the Petitioner till the next date of hearing.
4. The Petition will be listed for hearing on **25.3.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

